

**Company:** Sol Infotech Pvt. Ltd.

Website: www.courtkutchehry.com

**Printed For:** 

**Date:** 22/12/2025

## (2025) 12 MAD CK 0012

#### **Madras HC**

Case No: Criminal Original Petition No. 34635 Of 2025

Sakthi Ganesan And Others

**APPELLANT** 

۷s

State RESPONDENT

Date of Decision: Dec. 17, 2025

### **Acts Referred:**

• Cigarettes And Other Tobacco Products (Prohibition Of Advertisement And Regulation Of Trade And Commerce, Production, Supply And Distribution) Act, 2003 -Section 7(5), 20(2)

• Bharatiya Nyaya Sanhita, 2023-Section 123, 269

Hon'ble Judges: K. Rajasekar, J

Bench: Single Bench

Advocate: S. Sairaman, A. Gopinath

#### **Judgement**

# K. Rajasekar, J

- 1. The petitioners, who were arrested and remanded to judicial custody on 13.11.2025 for the offences punishable under Sections 7(5) and 20(2) of the Cigarettes and Other Tobacco Products Act, 2003 and Section 123 of BNS in Crime No.184 of 2025, registered on the file of the respondent police, seek bail.
- 2. The allegation against the petitioners herein is that, the petitioners were found in illegal possession of 130 kilograms of banned tobacco products. Hence, this case.
- 3. The learned counsel appearing for the petitioners submitted that the petitioners have been falsely implicated in this case and they are in judicial custody since 13.11.2025; that the earlier bail application of the petitioners herein in Crl.O.P.No.33161 of 2025 was dismissed as withdrawn; and that the petitioners are ready to abide by any conditions that may be imposed by this Court and sought for bail to the petitioners.

- 4. The learned Government Advocate (Crl. Side) appearing for the respondent while opposing the bail to the petitioners reiterated the prosecution case and submitted that there are totally two accused involved in this case and the petitioners are arrayed as A1 and A2; that the first petitioner herein/ Sakthi Ganesan has five previous cases and the second petitioner herein/ Anandharaj has no previous antecedents; and that the investigation of this case is pending.
- 5. Considering the submissions made on both sides, nature of offence, the previous antecedents of the first petitioner herein/ Sakthi Ganesan and if he is enlarged on bail, he will indulge in similar offence, hence this Court is not inclined to grant bail to the first petitioner herein/ Sakthi Ganesan.
- 6. As far as the second petitioner herein/ Anandharaj is concerned, he has no previous antecedents, the contraband involved in this case was already seized and taking note of the period of incarceration undergone by him, this Court is inclined to grant bail to the second petitioner herein/ Anandharaj with certain conditions.
- 7. Accordingly, the second petitioner herein/ Anandharaj is ordered to be released on bail on his executing a bond for a sum of Rs.25,000/- (Rupees Twenty Five Thousand only) with two sureties each, for a like sum to the satisfaction of the learned Judicial Magistrate at Katpadi, Vellore District and on further conditions that:
- [a] the sureties shall affix their photographs and Left Thumb Impression in the Application for Surety ship [Judicial Form No.46 annexed to 'The Criminal Rules of Practice, 2019']. The learned Magistrate shall obtain a copy of any one of the identity proofs to ensure their identity;
- [b] the second petitioner herein/ Anandharaj shall report before the respondent police daily at 10:30 a.m., for a period of four weeks and thereafter, as and when required for interrogation;
- [c] On breach of any of the aforementioned conditions, the learned Magistrate/Trial Court is entitled to pass appropriate orders against the petitioner in accordance with law as if the aforementioned conditions have been imposed and the petitioner released on bail by the learned Magistrate/Trial Court himself as laid down by the Hon'ble Supreme Court in P.K.Shaji vs. State of Kerala [(2005)13 SCC 283];
- [d] If the accused thereafter absconds, a fresh FIR can be registered under Section 269 of B.N.S.